

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,  
CENTRAL DISTRICT, DELHI.**

**ORDER**

Vide Office Order No.26/DHC/2020 dated 30.07.2020 issued by the Hon'ble Delhi High Court, and as directed by the Ld. District & Sessions Judge (HQs), Delhi, it is hereby ordered that:

**(A) Since it would not be feasible to produce UTPs in the District Court Complexes till the extant situation returns to pre-lockdown conditions,** the Ld. Judicial Officers who are Duty MMs in respective District Court Complexes, shall extend the remand of UTPs (Under Trial Prisoners) of Central Jail Tihar, Rohini Jail and Mandoli Jail through Video Conferencing in the manner mentioned in **ANNEXURE A.**<sup>1</sup> The modalities of extending remand via Video Conferencing are contained in **ANNEXURE B.**

**(B) Since it would not be feasible to grant first remand to arrestees by their physical production in District Court Complexes till the extant situation returns to pre-lockdown conditions,** the following Ld. Judicial Officers shall perform the work of exclusively granting remands in case of fresh arrestees<sup>2</sup>, granting police custody from judicial custody, if required, discharge and formal arrest<sup>3</sup>. The fresh arrestees shall not be produced in District Court Complexes, but shall be produced in the Court Complexes situated in Tihar Jail and Mandoli Jail premises, **before 5:00 P.M.** Fresh arrestees produced after 5:00 P.M shall be dealt with by concerned Duty Magistrate.

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)
01	<b>Sh. Abhinav Pandey, Ld. MM, West, THC</b> R/o 152, Block No. 23, Lodhi Colony, Najaf Khan Road, Opposite Lodhi Colony Railway Station, Delhi. Mob. 8130960357	01-08-2020 02-08-2020 03-08-2020	Tihar	West, Outer, Dwarka, South West, New Delhi & Rohini
02	<b>Sh. Ajay Singh Parihar, Ld. MM, West, THC</b> R/o 603, Block-B, Judicial Officer's Residential Complex, Sec-26, Rohini, Delhi Mob: 9811576409	04-08-2020 05-08-2020 06-08-2020	Tihar	West, Outer, Dwarka, South West, New Delhi & Rohini
03	<b>Sh. Akash Sharma, Ld. MM, South East, Saket</b> R/o C-55, 2 <sup>nd</sup> Floor, Chander Nagar, Janak Puri, N.D-58. Mob: 9899007303	07-08-2020 08-08-2020 09-08-2020	Tihar	West, Outer, Dwarka, South West, New

1 As per directions of Ld District & Sessions Judge, Rouse Court Complex, the above is inapplicable to remands pertaining to cases of ED, CBI and ACB Govt of NCT cases pertaining to Rouse Avenue Court Complex.

2 All female arrestees shall be produced before Court Complex at Mandoli Jail only, as requested by DG(P).

3 The Ld Magistrate may also explore the possibility of using the VC Facility in the Court Complex, Jail Premises for the above purposes.

				Delhi & Rohini
04	<b>Sh. Virender Singh, Ld. MM, North West, Rohini</b> R/o Flat No. 704, Tower No. 8, Milestone Tower, Omaxe Heights Omaxe City, Sonipat, HR Mob.8527291402	10-08-2020 11-08-2020 12-08-2020	Tihar	West, Outer, Dwarka, South West, New Delhi & Rohini
05	<b>Sh. Gagandeep Jindal, Ld. MM, South East, Saket</b> R/o C-24, Saket Court Residential Complex, Delhi. Mob. 9650696149	13-08-2020 14-08-2020	Tihar	West, Outer, Dwarka, South West, New Delhi & Rohini
06	<b>Sh. Deepak Vats, Ld. MM South West Dwarka,</b> R/o 385, Old Delhi Gurgaon Road, Samalka, Delhi. Mob. 9811832444	01-08-2020 02-08-2020 03-08-2020	Tihar <b>(Conference Hall)</b>	South, South East, North West, Central, North & Outer North
07	<b>Sh. Kishor Kumar, Ld. MM, West, THC</b> R/o Flat NO. 54A, DDA MIG Flat, Rajouri Garden, Delhi. Mob. 9650696144	04-08-2020 05-08-2020 06-08-2020	Tihar <b>(Conference Hall)</b>	South, South East, North West, Central, North & Outer North
08	<b>Sh. Pritu Raj, Ld. MM, North West, Rohini</b> Flat No. 51, Sec-A-9, Pocket-1, DDA Flats, Narela, Delhi-40. Mob. 8292652688	07-08-2020 08-08-2020 09-08-2020	Tihar <b>(Conference Hall)</b>	South, South East, North West, Central, North & Outer North
09	<b>Sh. Ashish Kumar Meena, Ld. MM, South West, Dwarka</b> Flat No. 69, I.E.S. Apartment, Plot No. 9, Sec-4, Dwarka, Delhi. Mob: 7838094054	10-08-2020 11-08-2020 12-08-2020	Tihar <b>(Conference Hall)</b>	South, South East, North West, Central, North & Outer North
10	<b>Ms. Jyoti Maheshwari, Ld. MM, PHC</b> Flat No. 604, Judicial Officer's Flats, Sec-26, Rohini, Delhi. Mob: 8397047654	13-08-2020 14-08-2020	Tihar <b>(Conference Hall)</b>	South, South East, North West, Central, North & Outer North
11	<b>Sh. Vaibhav Mehta, Ld. MM, North District, Rohini</b> R/o 5639/40, B.H.S. Sadar Thana, Sadar Bazar, Delhi- 06. Mob: 8800120404	01-08-2020 02-08-2020 03-08-2020	Mandoli	North East, East & Shahadra
12	<b>Sh. Kamran Khan, Ld. MM, South West, Dwarka</b> R/o Flat No. 718, Technology Apartment, I.P. Extn. Patparganj, Delhi Mob: 9466750003	04-08-2020 05-08-2020 06-08-2020	Mandoli	North East, East & Shahadra
13	<b>Sh. Kapil Kumar, Ld. MM, Central, THC</b> R/o Flat No. 6, 16EAC, Rajpur Road, Delhi Mob. 8527291392	07-08-2020 08-08-2020 09-08-2020	Mandoli	North East, East & Shahadra

14	<b>Sh. Himanshu Raman Singh, Ld. MM, South East, Saket,</b> R/oM- 402, Dharma Apartment, I P Extension, 2 Delhi. Mob. 7042696870	10-08-2020 11-08-2020 12-08-2020	Mandoli	North East, East &Shahadra
15	<b>Ms. Tanya Bamniyal, Ld. MM, South, Saket</b> R/o A-191, Second Floor Sivalik Colony, Malviya Nagar, Delhi. Mob. 9650313588	13-08-2020 14-08-2020	Mandoli	North East, East &Shahadra

(C) Further, in view of increased workload, the following Ld. Judicial Officers **shall exclusively deal with applications qua TIP of accused persons through VC** at Court Complex, Tihar &Mandoli (Except on holidays, Second Saturday & Sundays). The VC Rooms at **CPRO 3 and CPRO 4**, at Tihar and **CPRO** at Mandoli shall be made available for the said purpose.

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)
01	<b>Sh. Ashwani Panwar, Ld. MM, PHC</b> R/o 3085, 2 <sup>nd</sup> Floor, D-3, Vasant Kunj, Delhi Mob: 7042690879.	04-08-2020 05-08-2020 06-08-2020	Tihar <b>(CPRO 3)</b>	West, Outer, Dwarka, South West, New Delhi & Rohini
02	<b>Ms. Shruti Chaudhary, Ld. MM, PHC</b> R/o H.No. 5, Kalyan Vihar, Polo Road, Delhi – 09 Mob: 7838415278	07-08-2020 10-08-2020 11-08-2020	Tihar <b>(CPRO 3)</b>	West, Outer, Dwarka, South West, New Delhi & Rohini
03	<b>Ms. Vasundhra Azad, Ld. MM, South East, Saket</b> M-103, 2 <sup>nd</sup> Floor, Saket New Delhi – 14 Mob: 9873707985	13-08-2020 14-08-2020	Tihar <b>(CPRO 3)</b>	West, Outer, Dwarka, South West, New Delhi & Rohini
04	<b>Sh. Mayank Goel, Ld. MM, North District, Rohini</b> R/o B-502, Judicial Officer's Complex, Sec-26, Rohini, Delhi-42 Mob: 9812050477	04-08-2020 05-08-2020 06-08-2020	Tihar <b>(CPRO 4)</b>	South, South East, North West, Central, North & Outer North
05	<b>Sh. Sushil Kumar, Ld. MM, North West, Rohini</b> C-11/126 & 127, 3 <sup>rd</sup> Floor, Sec-3, Rohini, Delhi Mob: 9650696152.	07-08-2020 10-08-2020 11-08-2020	Tihar <b>(CPRO 4)</b>	South, South East, North West, Central, North & Outer North
06	<b>Sh. Gaurav Sharma, Ld. MM, Central, THC</b> R/o H. No. 303, SFS Flats, Mukharjee Nagar, Delhi. Mob. 8826504833	13-08-2020 14-08-2020	Tihar <b>(CPRO 4)</b>	South, South East, North West, Central, North & Outer North

07	<b>Ms. Deepakshi Rana, Ld. MM, Shahdara, KKD.</b> R/o H. No. 129, Rishabh Vihar, Karkardooma, Delhi. Mob.9971160921	04-08-2020 05-08-2020 06-08-2020	Mandoli	North East, East & Shahadra
08	<b>Sh. Vinik Jain, Ld. MM, South, Saket H.</b> No. 6726, East Rohtas Nagar, Shahdara, Delhi. Mob. 8700487296/ 9968006975	07-08-2020 10-08-2020 11-08-2020	Mandoli	North East, East & Shahadra
09	<b>Ms. Babita Puniya, Ld. MM, West, THC</b> 104, KKD Residential Complex, KKD, Delhi Mob: 8527291404.	13-08-2020 14-08-2020	Mandoli	North East, East & Shahadra

**CHIEF METROPOLITAN MAGISTRATE  
CENTRAL, DELHI.**

**NOTE:**

**Note No (i).** If any of above Ld. MMs is not available due to ill health or any unavoidable extreme exigency, the Ld. Link Magistrate as per their respective link roster of the District concerned, shall perform the duty.

**Note No. (ii).** All bail applications, including interim bail applications, as mandated by all the Minutes of Meetings of High Powered Committee, shall be forwarded by the concerned Superintendent to District Court Complexes by all means, including by way of Email to the Coordinators/Concerned Court Email IDs. However, if bail applications are moved simultaneously with remand applications, the same may be dealt with by the Ld. Jail Duty Magistrate at the Court Complex, Tihar & Mandoli Jail premises.

**Note No. (iii).** The Metropolitan Magistrates in District Court Complexes shall ensure that bail orders, digitally signed/manually signed & scanned, be sent through official Court Email Id. Further, all bail orders shall be uploaded on the official website, view-able preferably through a single link/folder. The concerned Jail Superintendents shall cross check from both sources.

**Note No.(iv)** Statements u/s 164 CrPC may be recorded in the Vulnerable Witness Deposition Room/Other Appropriate Room in each Court Complex and shall not be recorded in the chambers of the Ld. Magistrate on Duty.

**Note No(v)** The Jail Superintendents concerned shall submit the bail bond and relevant records to the Courts concerned, once the Courts reopen.

**Note No. (vi)** Court Working Hours shall be strictly adhered to, especially at the Court Complexes, Tihar and Mandoli Jails.

**No. 8952-9054/CMM/Central/SS/DM/2020**

**Dated: 30-07-2020**

**Copy forwarded for information to:-**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi, **with a request to modify their Duty Rosters to the effect that fresh arrestees shall not be produced in District Court Complexes before 5:00 PM, and they may be produced, after 5:00 PM, before the Duty MM of the day at his/her residence-cum-office.**

4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails, for the dates mentioned above and also with a request to issue directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.**
6. The Ld. Secretaries, DLSAs, all District, Delhi/ New Delhi.
7. All the Ld. ACMMs/ MMs, Central District, Delhi.
8. The Ld. Officers concerned.
9. The Commissioner of Police, Police Headquarters, Delhi
10. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.**
11. The Director, Prosecution, Delhi
12. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi **for necessary action at their end and to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises from 10:00 AM to 5:00 PM. The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.**
13. The Addl. I. G., Tihar
14. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
15. The Admn. Officer (Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
16. The Chief Law Officer, Tihar Jail, Delhi.
17. Central Web-site Committee through LAYER
18. The Guard File

**(ARUL VARMA)**  
**CMM, CENTRAL, DELHI**

**ANNEXURE A**

1. The concerned Ld Duty MM of the day, of District (Column B), shall use the VC Room of District Court Complex (Column A), to extend remand of inmates lodged in Jails (Column C), irrespective of territorial jurisdiction.

S.NO1	DISTRICT COURT COMPLEXES (COURT POINT)	DISTRICTS (COLUMN )	JAILS (REMOTE POINT)
1.	TIS HAZARI	(i)CENTRAL (Pre lunch) (ii)WEST (Post Lunch)	Tihar Jail No. 1 Tihar Jail No. 2
2.	PATIALA HOUSE (including cases of ROUSE AVENUE)	NEW DELHI	Tihar Jail No 3
3.	DWARKA	SOUTH WEST	Tihar Jail No 8 and 9
4.	SAKET	(i)SOUTH EAST (Pre lunch) (ii)SOUTH (Post Lunch)	Tihar Jail No. 4 and 5 Tihar Jail No. 6 and 7
5.	ROHINI	(i)NORTH(Pre lunch) (ii)NORTH WEST(Post Lunch)	Rohini Jail No .10
6.	KARKARDOOMA	(i)EAST (10:00AM-12:00PM) (ii)SHAHDARA(12:00PM-2:00 PM) (iii)NORTHEAST(3:00 PM-5:00PM)	Mandoli Jail No 11 and 15 Mandoli Jail No 12 and 14 Mandoli Jail No 13 and 16

**MODALITIES FOR CONDUCTING REMAND PROCEEDINGS VIA VIDEO**  
**CONFERRING**

- 1) For implementation of the above, email ids and relevant details of **Court Point viz. the District Court Complexes** are as hereunder:

S.No	Name of Person in Charge	Phone Number	District Complex	Court	Email id of VC room
1.	Sh. Sandeep Kumar	9911303902	Tis Hazari		<a href="mailto:vcct.ddc@gov.in">vcct.ddc@gov.in</a>
2.	Sh. Sukhbir Singh Sh. Praveen Kumar	9891536986 9873726342	Patiala House		<a href="mailto:shrutiourts@gmail.com">shrutiourts@gmail.com</a>
3.	Sh. Chander Mohan	9899622265	Karkardooma		<a href="mailto:chandramohan22265@gmail.com">chandramohan22265@gmail.com</a>
4.	Sh. Sachin Sharma	9810660239	Rohini		<a href="mailto:rohnicourts-dl@gov.in">rohnicourts-dl@gov.in</a>
5.	Sh. Sunil Kumar	9811100713	Dwarka		<a href="mailto:vcsw.ddc@gov.in">vcsw.ddc@gov.in</a>
6.	Sh. Bharat Bhushan	9582585705	Saket		<a href="mailto:vcst.ddc@gov.in">vcst.ddc@gov.in</a>

- 2) The email ids and relevant details of **Remote Point viz. the Jails** are as hereunder:

S.No	Name of Superintendent	Phone Number	Jail No.	Email ID of Jail
1.	Sh. Rakesh Kr. Bilyan	9868877647	1 Tihar	<a href="mailto:scj1-tihar@nic.in">scj1-tihar@nic.in</a>
2.	Sh. Adeshwar Kant	9868103602	2 Tihar	<a href="mailto:scj2-tihar@nic.in">scj2-tihar@nic.in</a>
3.	Sh. Pawan Kumar	9711123023/ 9871730275	3 Tihar	<a href="mailto:scj3-tihar@nic.in">scj3-tihar@nic.in</a>
4.	Sh. Rajesh Chauhan	8447181376	4 Tihar	<a href="mailto:scj4-tihar@nic.in">scj4-tihar@nic.in</a>
5.	Sh. O.P. Pandey	9654009701	5 Tihar	<a href="mailto:scj5-tihar@nic.in">scj5-tihar@nic.in</a>
6.	Ms. Sarita Sabharwal	9899882244	6 Tihar	<a href="mailto:scj6-tihar@nic.in">scj6-tihar@nic.in</a>



7.	Sh. Adheshwar Kant	<b>9868103602</b>	7 Tihar	<a href="mailto:scj7-tihar@nic.in">scj7-tihar@nic.in</a>
8.	Sh. Pawan Kumar	<b>9711123023/ 9871730275</b>	8 Tihar	<a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>
9.	Sh. Pawan Kumar	<b>9711123023/ 9871730275</b>	9 Tihar	<a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>
10.	Sh. Sunil Kumar	<b>9818562177</b>	10 Rohini	<a href="mailto:sdjr-tihar@nic.in">sdjr-tihar@nic.in</a>
11.	Sh. Ram Mehar Singh	<b>9810056717</b>	11 Mandoli	<a href="mailto:sup.ptt11-tihar@gov.in">sup.ptt11-tihar@gov.in</a>
12.	Ms. Anita Dayal	<b>9810215569</b>	12 Mandoli	<a href="mailto:sup.ptt12-tihar@gov.in">sup.ptt12-tihar@gov.in</a>
13.	Sh. Tariq Salam	<b>9868141636</b>	13 Mandoli	<a href="mailto:scjm13-tihar@gov.in">scjm13-tihar@gov.in</a>
14.	Sh. Rakesh Kumar	<b>9582295768</b>	14 Mandoli	<a href="mailto:scjm14-tihar@gov.in">scjm14-tihar@gov.in</a>
15.	Sh. Tariq Salam	<b>9868141636</b>	15 Mandoli	<a href="mailto:scjm15-tihar@gov.in">scjm15-tihar@gov.in</a>
16.	Ms. Neeta Negi	<b>9899001730</b>	16 Mandoli	<a href="mailto:Scj16.mandoli@delhi.gov.in">Scj16.mandoli@delhi.gov.in</a>

- 3) The Superintendent Concerned shall prepare a daily list of inmates who's date of production is due, and communicate the same to VC In charge via the official email ID, a day prior to the remand date. The list shall contain the following details: FIR no., Name of inmate, parentage, Address, Sections invoked, Police Station, District Court etc. A printout of the list, obtained via email, shall be taken out by VC incharge, and remand order shall be passed on such lists, bearing the name, stamp etc. of the Ld Duty MM, while the accused would be produced before the Ld Duty MM through VC simultaneously. The signed remand order then shall be scanned and sent by the VC incharge to the Superintendents concerned. The Superintendent shall take printouts of the remand order and attach them to each of the custody warrants of the accused produced via VC.
- 4) The Ld Legal Aid Counsel and Ld Assistant Public Prosecutor may also be present at VC room in the Court Complex, if required.
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